

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRICHAKRA MERCHANDISING PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Srichakra Merchandising Private Limited
2.	Date of incorporation of corporate debtor	10/05/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29305TN1999PTC042452
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 203/A, 1st Floor, Bye Pass Road, Gummidipoondi, Chennai, Gummidipundi, Tiruvallur, Gummidipundi, Tamil Nadu, India, 601201
6.	Insolvency commencement date in respect of corporate debtor	11-08-2026
7.	Estimated date of closure of insolvency resolution process	07-02-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K.J.Vinod IBBI/IPA-003/ICAI/2020-2021/13451
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No B-602 Santha Towers , Paruthipattu, Avadi, Chennai, Tamilnadu PIN 600071. Email ID kjvinod05@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No B-602 Santha Towers , Paruthipattu, Avadi, Chennai, Tamilnadu PIN 600071. Process E Mail ID : cirp.srichakrampl@gmail.com
11.	Last date for submission of claims	25/08/2026.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... Physical Address:..... https://ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Srichakra Merchandising Private Limited on 11/08/2026.

The creditors of M/s Srichakra Merchandising Private Limited, are hereby called upon to submit their claims with proof on or before 25/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



K.,J.Vinod

14-08-2026

Chennai